


**In the Court of Chief Judicial Magistrate court
Bangalore Rural District, Bangalore
Cause list dated 14-10-2020**

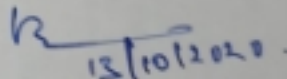
Session	Morning	Afternoon Session
	<p>Objections 1.CC. 4128/2020 2.CR. 158/2020 3.CR. 286/2020</p> <p>Hearing 4.CR. 145/2020 5.CR.1/2020 6.CR.238/2020 7.CC.2/2018 8.FR.369/2020 9.FR.812/2019 10.Cmis.276/2020 11.Cmis.280/2020</p> <p>Evidence 12.CC. 705/2018 13.CC. 6192/2018 14.CC. 11814/2018 15.PCR.861/2019</p> <p>HBC 16.8536/2019</p>	<p>Hearing 1. Cmis. 279/2020 2. Cmis. 278/2020 3. Cmis. 281/2020 4.Cmis.219/2019 5.Cmis.169/2020 6.PCR.811/2019</p> <p>Arguments 7. Cmis. 151/2020 8. Cmis. 159/2020 9. Cmis. 161/2020 10.CC. 4317 /2016 11.Cmis.142/2016 12.CC. 4613/2012</p> <p>Hearing 13.CC.11756/2019 14.CC.1273/2019 15.CC.11321/2019 16.CC.10569/2018 17.CC.10272/2019 18.CC.266/2020</p> <p>JC/VC 19.CC.7939/2020 20.CC.7884/2020 21.CC.7938/2020</p>


13/10/2020
Chief Judicial Magistrate
Bangalore Rural District, Bangalore.

Note: All the advocate are requested to strictly follow SOP dated 28-05-2020 issued by Hon'ble High Court of Karnataka.

**In the court of II Addl. Chief Judicial Magistrate
Court Bangalore Rural District, Bangalore
(Cause list dated: 14/10/2020)**

II ACJM, Bengaluru. 1 st session Evidence/Arguments	II ACJM, Bengaluru. 2 nd Session Evidence/Arguments
1. Cr No. 235/2020	1. CC No. 5081/2015
2. Cr No. 297/2020	2. CC No. 7437/2017
3. Cr No. 17/2020	3. CC No. 4288/2020
4. CC No. 1111/2016	4. CC No. 4287/2020
5. CC No. 585/2015	5. CC No. 11585/2019
6. CC No. 2514/2017	6. CC No. 1038/2017
7. CC No. 7198/2017	7. CC No. 12644/2019
8. CC No. 8218/2019	8. CC No. 12646/2019
9. CC No. 3604/2011	9. CC No. 5201/2017
10. CC No. 6860/2017	10. CC No. 397/2016
11. CC No. 7286/2017	11. C.misc No. 139/2020
12. CC No. 3335/2016	12. C.misc No. 188/2020
13. CC No. 4399/2017	13. C.misc No. 175/2020
14. CC No. 6398/2017	14. C.misc No. 182/2020
15. CC No. 5726/2016	15. C.misc No. 142/2020


13/10/2020
IIAddl, Chief Judicial Magistrate
Bangalore Rural District, Bangalore.

Note: All the advocates are requested to strictly follow SOP issued by the Hon'ble High Court of Karnataka.